

**IN THE COURT OF VACATION SESSIONS JUDGE, DINDIGUL**

**PRESENT: Selvi. M.K. Jamuna, M.L.,  
Vacation Sessions Judge, Dindigul.**

Thursday, the 20<sup>th</sup> day of May 2021

**CrI.M.P. No.1867/2021**

Manoharan, 35/2021

S/o. Irulandi

.. Petitioner/Accused

/vs/

State through

Inspector of Police, Nilakottai PS.

Cr. No.118/2021

.. Respondent/Complainant

This petition is coming on this day for hearing before me in the presence of Thiru.P.Balavengadeshkumar, Advocate for the petitioner and of Thiru. R.Manoharan, Public Prosecutor for the state are on record and on considering the online submissions of either side and on perusal of available records, this court passed the following

**ORDER**

Petition filed u/s. 439 Cr.P.C. Petitioner/accused prays to enlarge him on bail for the offences punishable U/S. 294(b), 323, 302 IPC in Cr. No.118/2021 of respondent police. The occurrence took place on 18.3.2021 and the petitioner was remanded on the same day.

The learned counsel for the petitioner/accused stated that the petitioner is noway connected with the alleged occurrence, that the investigation of the case was over and charge sheet is yet to be filed, that the petitioner has no previous case, that the petitioner is law abiding citizen, that since he has permanent abode, there is no chance for absconding, that the petitioner was remanded on 18.3.2021 and he is in custody for the past 63 days and he prays for bail.

The learned Public Prosecutor for the State vehemently raised objection for bail by stating that the deceased Ramathaal is daughter of the defacto complainant and she is a divorcee, that accused is a married man and he is having wife and two children, that Ramathaal and the accused were having illicit relationship for an year, that the accused recently disputed with Ramathaal with regard to transfer her parent's properties to his name, but, she refused his demand, in continuation of that enmity, on 18.3.2021 at about 9.20 a.m. while deceased along with defacto complainant and her mother-in-law were plucking flowers on their field, the accused came that place, quarrelled with them and abused them with filthy language, attacked the defacto complainant with hands and stabbed the deceased with wife on her chest, neck and cheeks repeatedly and the deceased died on the spot, hence, the case.

.2.

Online submission of either side heard. Records perused. The learned counsel for the petitioner stated that the petitioner is noway connected with the alleged occurrence, that the investigation of the case was over and charge sheet is yet to be filed, that the petitioner has no previous case, the he is custody for the past 63 days and prays for bail. Considering the facts and circumstances of the case and also the facts that no previous case is pending and on considering the period of incarceration and on considering the prevention measure of COVID-19 Pandemic and the urgent need and necessity to ensure social distancing, this Court inclines to grant bail to petitioner/accused with condition. Bail is granted to the petitioner/accused on strict compliance of the following conditions.

1. The petitioner/accused is ordered to be released on bail on executing his own bond for a sum of Rs.1,000/- before Superintendent of Prison concerned.
2. The petitioner/accused is directed to surrender before the learned Judicial Magistrate, Nilakottai **in between the period from 5.7.2021 to 19.7.2021** and execute his own bond for a sum of Rs.10,000/- with two sureties for a like sum each to the satisfaction of the Magistrate concerned without fail, failing which the bail shall stands cancelled automatically.
3. The petitioner/accused shall make himself available for interrogation by the police officer as and when required.
4. The petitioner/accused shall not tamper with evidence or witness either during investigation or trial.
5. The petitioner/accused shall not abscond either during investigation or trial.

Pronounced by me, this the 20<sup>th</sup> day of May 2021.

**Sd/- M.K.Jamuna  
Vacation Sessions Judge,  
Dindigul**

- Since this bail order is electronically generated, does not require signature and court seal.
- This order is available in E-Courts Official Web Site,  
" [https://districts.ecourts.gov.in/case\\_status/case\\_number](https://districts.ecourts.gov.in/case_status/case_number)"

**Copy to**

The Judicial Magistrate, Nilakottai  
The Public Prosecutor, Dindigul.

The Inspector of Police, Nilakottai PS.,

To ensure social distancing, they are requested to  
download the order from the official web site link.

Thiru.P.Balavengadeshkumar, Advocate  
for the petitioner.

**The Superintendent, District Prison, Dindigul.**